

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:766

ANSWERED ON:25.07.2003

SUPREME COURT JUDGEMENT REGARDING VIDEO CONFERENCEY  
CHELLAMELLA SUGUNA KUMARI;KANTI SINGH;RAM PRASAD SINGH

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether attention of the Government has been drawn to Supreme Court's recent judgement allowing the use of video-conferencing to record the evidence;
- (b) if so, whether the Government propose to amend the relevant laws on the subject incorporating the Supreme Court judgement; and
- (c) if so, the time by which a legislation in this regard is likely to be brought before Parliament?

**Answer**

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C. THOMAS)

(a) Yes, Sir.

(b) & (c) According to the judgement of the Hon'ble Supreme Court, video-conferencing has been allowed. The Government of Andhri Pradesh has effected amendment to section 167 of the Criminal Procedure Code, 1973 (Central Act of 1974)

It is upto the State Governments to effect amendment to the related Criminal Procedure Code in consultation with the High Courts. In case of any doubt in this regard, they seek the advice of the Central Government/Supreme Court.